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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 311/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

**Name of the Company:** Sandip Babulal Mehta  
V/s.  
Vadodara Stock Exchange Ltd. & Anr.

**Section of the Companies Act:** Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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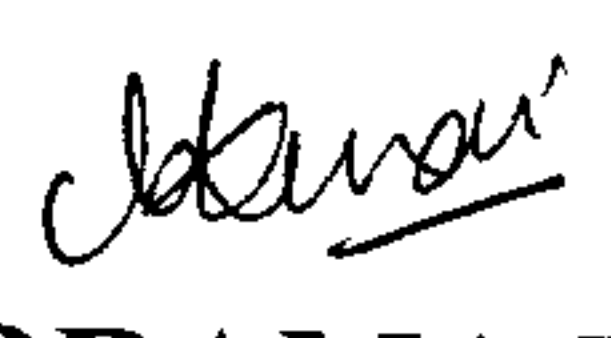
1.	KIRAN SHAH	C.A	Applicant	Kiran Shah
2.	Dhruvesh Shah		Resp. No-6	D. G. Shah
3.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	Pavan Godiawala
	For SATYEN ISRANI			

**ORDER**


Learned FCA Mr. Kiran Shah present for Applicant. Mr. Dhruvesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**